

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B" : HYDERABAD**

**BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER
AND
SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER**

I.T.A. No. 2161/HYD/2018

Indo US Collaboration for Engineering Education,
HYDERABAD
[PAN: AAAAI9567P]

Vs Commissioner of Income Tax (Exemptions),
HYDERABAD

(Appellant)

(Respondent)

For Assessee : Shri T.Chaitanya Kumar, AR
For Revenue : Shri Y.V.S.T.Sai, CIT-DR

Date of Hearing : 25-08-2021
Date of Pronouncement : 03-09-2021

ORDER

PER S.S.GODARA, J.M. :

This assessee's appeal arises from the CIT(Exemptions)-Hyderabad's order dated 29-08-2018 passed in case No.CIT(E)/Hyd/4(02)/12A&80G/2017-18 in proceedings u/s. 80G(5)(vi) of the Income Tax Act, 1961 [in short, 'the Act'].

2. learned authorised representative at the outset submits during the course of hearing that the assessee no more wishes to press for the instant appeal.

3. The Revenue is equally fair in not opposing the foregoing prayer.
4. This assessee's appeal is dismissed as withdrawn in above terms.

Order pronounced in the open court on 3rd September, 2021

Sd/-
(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER

Sd/-
(S.S.GODARA)
JUDICIAL MEMBER

Hyderabad,
Dated: 03-09-2021

Copy to :

*1. Indo US Collaboration for Engineering Education,
2-2-15/2A, B-58, DD Colony, Amber Pet, Hyderabad.*

*2. The Commissioner of Income Tax (Exemptions),
Hyderabad.*

3. The Addl. CIT (Exemptions) - Hyderabad.

4. D.R. ITAT, Hyderabad.

5. Guard File.